of their total claim in 1970-80s as *ex-gratia* for the evacuee properties left out by them in erstwhile East Pakistan;

- (b) if so, whether the remaining balance of 75 per cent of such claim shall be paid out of the sale proceeds of enemy properties; and
  - (c) if not, reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) No, Sir. The Central Government has not paid any amount as *ex-gratia* grant to the persons in respect of the evacuee properties left out by them in the erstwhile East Pakistan (now Bangladesh). However, *vide* Resolution dated 15.03.1971 the Central Government had paid *ex-gratia* grants to the Indian nationals/companies, etc. who had left/lost their properties in the East Pakistan due to Indo-Pak Conflict of 1965 at the rate of 25% of their verified claims restricted to the maximum limit of ₹ 25 lakh in each case.

(b) and (c) Do not arise in view of (a) above.

## Social security schemes for prisoners

1979. SHRI HUSAIN DALWAI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of social security schemes applicable to prisoners, if not, the reasons therefor;
- (b) the details of any social security schemes applicable to women prisoners, if not, the reasons therefor; and
- (c) the details of any social security schemes applicable to children of prisoners, outside the prison, if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) to (c) 'Prisons' and 'persons detained therein' are 'State' subjects as per Entry 4 of List II of the Seventh Schedule to the Constitution of India. The State Governments are competent to devise and implement appropriate schemes and policies for providing social security to prison inmates and to engage them in employment oriented skill development programmes for their re-integration into the society upon release. However, the Ministry of Home Affairs has issued advisories to State and UTs on efficient Prison Administration and for providing vocational and skill development training to prisoners, including women inmates. A Model Prison Manual, 2016 has also been forwarded to all States and UTs which,

*inter alia*, has chapters on 'Vocational training and skill development programmes', 'After-Care and Rehabilitation' and 'Women Prisoners'.

The Ministry of Home Affairs has also advised the States/UTs to coordinate with Skill Development departments of States and to make provision for suitable opportunities for development of skills of prison inmates, particularly women prisoners, to facilitate their reintegration with society by providing them employment opportunities post-release. The States have also been advised to formulate suitable schemes for providing employment to released convicts. States have been advised that on release from prisons, individual cases of released prisoners should be followed up by concerned Probation/Welfare/Rehabilitation Officers for a period ranging from one year to five years according to the requirement of each case and the status of their rehabilitation and reintegration with the society should be monitored.

## Progress made under PMAY(U)

1980. PROF. M. V. RAJEEV GOWDA: SHRI SANJAY SINGH:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the number of houses sanctioned, under-construction and completed under each component of Pradhan Mantri Awas Yojana (Urban) [PMAY(U)], year-wise details since 2015;
- (b) the number of beneficiaries provided houses and rehabilitated under *in-situ* component, the State-wise details thereof;
- (c) the number of houses and the locations where work under *in-situ* rehabilitation under PMAY(U) is under progress and the dates by which the said work will be completed, the details thereof; and
- (d) the deadline by which all the houses sanctioned under the scheme are proposed to be completed?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) Year-wise details of houses sanctioned, houses at various stages of construction including completion and houses completed under each vertical of the Pradhan Mantri Awas Yojana (Urban) [PMAY(U)] are given in the Statement-I (See below).

(b) State/Union Territory-wise details of total houses sanctioned along with houses sanctioned under *In-situ* Slum Redevelopment (ISSR) vertical of PMAY(U) are given in the Statement-II (*See* below).